

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Mr. Zhimomi, are you withdrawing the Bill or shall I put the motion to vote?

SHRI KHEKIHO ZHIMOMI: So, it is better to withdraw than to vote it out. I still insist upon the hon. Minister that it can be adopted. He can work it out. If at all the Government is stubborn, then I would withdraw it.

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY; AND THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): Sir, may I request the hon. Member that there is a tradition of this House that whenever the Private Members' Bills raise some issues, the concerns are conveyed to the House and the Minister gives a reply? Normally, the tradition is of withdrawal. Normally, there is no tradition of voting. All the friends know that. All of us have a great concern for the cause that you have espoused. I have myself been to Nagaland, working in the North-East. Along with the hon. Minister, I appeal to the hon. Member to withdraw it. You have flagged the concerns and the Government of India have taken the concerns on board. I appeal to you to withdraw the Bill.

SHRI KHEKIHO ZHIMOMI: I again appeal to the hon. Minister of State to initiate it.

SHRI KIREN RIJU: As hon. Law Minister has made a fervent appeal, I already stated earlier that we are open to discussion in future. Our Government is very sensitive to Naga cause. But in respect of this particular case, if the hon. Member withdraws, that will go with the tradition as well as harmonisation in the House and we will work together in future. So, I appeal to the hon. Member to kindly withdraw the Bill.

SHRI KHEKIHO ZHIMOMI: Sir, having received good gestures from the Government, I withdraw the Bill.

The Bill was, by leave, withdrawn.

The Endosulfan Pesticide (Prohibition) Bill, 2011

SHRI P. RAJEEVE (Kerala): I move:

That the Bill to prohibit the use of endosulfan pesticide in agricultural activities with a view to preventing its harmful effects on human beings, environment and to provide relief to persons affected by the harmful effects of endosulfan and for matters connected therewith and incidental thereto, be taken into consideration.

Actually, I have been waiting for the last three years for moving this Bill. It had been introduced on 5th August, 2011. Thereafter several things have happened. The Supreme

[Shri P. Rajeeve]

Court has intervened. Several initiatives by the Government were there. Even now it is a very serious situation.

Our learned Law Minister has already mentioned the tradition of the House is to withdraw the Private Members' Bills and Resolutions. We are still practising the Westminster System, just move the Bill, then, take the consensus of the Member who moved the Bill, thereafter the normal fate, withdraw the Bill. This is the normal procedure. But this is the normal procedure after 1970. I think the Parliament of India had passed 14 Private Members' Bills. Up to 1970 the Governments were more responsive and took the spirit of the House and passed 14 Bills.

In 1954 Lok Sabha had passed the Wakf Board Bill. Thereafter the other House had passed nine Bills. But the Upper House got the opportunity to pass only five Bills. Now, I think, we can utilise this opportunity to pass another Bill and reduce the gap between the Upper House and the Lower House. In 1956, Rajya Sabha, had passed the first private Bill called the Archaeological Bill. In 1969, that was the last incident in this House, the Law Minister is well aware of that this House had passed the Indian Penal Code (Amendment) Bill. In 1970 the Lower House had passed a Private Member Bill — The Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Bill, 1970. That was the tradition up to 1970. After that the normal procedure was the Member moves the Bill, then some discussion takes place, then, the normal fate is withdrawal.

At the outset, I would like to urge the Government and submit before the Minister that you should revisit the approach to the Private Members' Bills. Sometimes these Bills are moved by the Members from the Opposition and Members from the ruling party. The Government should take the spirit of the Bill. If the intent of the Bill is for the benefit of the country and for the benefit of the countrymen, then, the Government should support that Bill. The Government should utilise the opportunity to make a legislation to protect the interests of the citizens and the interests of the country. This is my humble submission before the Government with regard to the Private Members' Bills.

Now, I come to the Endosulfan Pesticide (Prohibition) Bill, 2011. The hon. Railway Minister, Shri Sadananda Gowda is sitting here. He is very close to Kasaragod district, the northern part of Kerala. But this effect of pesticide can't be controlled by the borders of the two States. I think the citizens of his own constituency are still suffering from the side-effects of the endosulfan pesticide.

In Kasargod district, more than 500 people died by the use of Endosulfan. We cannot look at the pictures of children. I think, Shri Sadananda Gowda, has seen the pictures in newspapers and also the visuals in television. That is very disturbing. There are children

with deep cuts; there are children with autism; there are children with cerebral palsy. More than 10,000 people are suffering from the side effect of Endosulfan in Kerala. Five hundred people have already died. The State of Kerala had banned the use of Endosulfan one decade ago. After that, the new born children are having several neuro diseases. The number of autistic children in Kasargod district is very high as compared to other districts. The number of cerebral palsy (CP) children in Kasargod district is very high as compared to other districts, not only in Kerala, all over the country. Sir, Endosulfan is a highly toxic organo chloride pesticide. After my chemical engineering studies, I got an opportunity to get a training from the Hindustan Insecticide Ltd., which is a producer of Endosulfan, a highly toxic organo chloride pesticide. It is a brown or cream colour powder which is sprayed on crops by aeroplanes. That is one basic issue for intensifying the problem. In several countries, this is a very good pesticide. It is used for cotton, cocoa, cashews, potatoes, cabbage, coffee and soyabean, particularly in the developing countries. This substance kills most types of insects. It is a very powerful insecticide, and the farmers like it because it is cheap. It is cheaper as compared to other pesticides. But, this stuff has killed hundreds of agriculture workers, primarily in developing countries. The exposure of Endosulfan in humans can impact the central nervous system. There are several scientific studies conducted by the Government of Kerala and by other NGO groups. But our Agriculture Ministry has always taken a stand in favour of the MNCs, who produce this Endosulfan. In Delhi, two-three years back, a big seminar was organized to discuss the side effects of Endosulfan, which was sponsored by MNCs. That was the practice of the Ministry of Agriculture, Government of India. Kerala has become the epicenter of this tragedy. This Endosulfan issue is known as the second- Bhopal. The Plantation Corporation of Kerala aerially sprayed Endosulfan in an area of nearly 4,700 acres in Kasargod district of Kerala. Twelve villages in Kasargod district and Hosdurg Taluk are much affected. Hundreds of deaths and disorders have been reported. Alarming, high levels of Endosulfan residues have been detected in the blood samples of the people. After imposing the ban before one decade, still several residues of Endosulfan have been found in the blood samples of the people. Before, 2006, the Government had conducted a survey and according to that, the total number of death cases reported was 133 and after 2006, it was 353. This is the official figure. Thereafter several deaths have taken place. Just before two months, one man died because of the side effects of Endosulfan, even after banning this. Every year, three-four people die now itself. The total number of affected people who are seriously ill is around 3,000 and the total number of affected people is around 10,000. It has affected not just human beings, but it is observed that birds and butterflies also have disappeared. In these 12 villages in the Kasaragod District,

[Shri P. Rajeeve]

we cannot find out a single butterfly or a bird. They have disappeared. Fishes and frogs in ponds and streams are found dead. Widespread ailments and serious health problems were reported since 1996, and popular agitations took place. Thereafter, the Government of Kerala banned this in 2002. As per the Act, the Insecticides Act, 1968, the Central Government can impose the ban. The State Government can impose the ban temporarily but the Central Government has the power to ban this permanently. Sir, the Stockholm Convention decided to ban endosulfan, and 81 countries have already banned the use of endosulfan. Sir, Article 21 of the Constitution, which talks about 'Right to Life' is a very important fundamental right in our country. The duty of the Government is to protect the life of the people. 'Right to Life' guaranteed under the Constitution of India is the most fundamental of all human rights. As per a verdict of the Supreme Court, any decision, affecting human life or which may put an individual's life at risk, must call for the most 'anxious scrutiny'. Considering the Public Interest Litigation filed by the Democratic Youth Federation of India, the Apex Court banned, through an interim order, the use of endosulfan. But the position taken by the Agriculture Ministry is still in favour of endosulfan. They are not ready to impose the ban.

Coming to its use in other places, I read in a newspaper a comment from an M.P. from Karnataka. In Karnataka also, more than 2,500 people have been affected. Ravi Shankarji, one M.P., belonging to the Ruling Party, from Karnataka, also has demanded the ban of endosulfan. I think, Shri Sadananda Gowda also supported this request.

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) I believe the affinity between Kerala and Karnataka is working out.

SHRI P. RAJEEVE: Sir, this is the truth not only in Kerala and Karnataka, but in Tamil Nadu also. We do not know what pesticides are being used in all the vegetables. Farmers are still using this pesticide, endosulfan. When 81 countries have already banned it, why are we not doing it? That is the main question which I want to put while moving this Bill.

Sir, I would not like to take more time as several Members want to participate in the discussion. I would list out my demands. Clause 4 of this Bill relates to prohibition on the use of endosulfan pesticide and its alternatives. Sometimes, they use the same chemical under another name. My major demand, through this Bill, is that the use of this chemical should be banned. Then, the import of endosulfan and its alternatives from other countries should also be prohibited. And this major demand, that I have, is incorporated in clause 4 of this Bill. Then, what about the victims? Clause 5 deals with that. It talks

about relief measures for persons affected by endosulfan pesticide. The National Human Rights Commission ordered to give ₹ 5 lakhs, as compensation, to the families of the deceased and to those who have been bedridden because of the use of this pesticide. My request, through this Bill, is that the family of any person, suffering from the adverse effects of endosulfan, shall be considered as a BPL family, and a financial assistance of ₹ 4,000 per month be given to the family of any person affected by ill-effects of endosulfan pesticide. And the family shall continue to receive financial assistance of ₹ 2,000 per month for a period of another five years after the death of the affected person. This affected person needs assistance. This Bill gave a provision for giving some financial assistance of ₹ 2000 per month to the person who assists and takes care of the person affected by Endosulfan pesticide. One important demand is, constitute a tribunal. The tribunal shall consist of three members who shall decide on matters referred to it by the appropriate Government relating to Endosulfan pesticide and one member of that tribunal shall be a retired judge of a High Court of the State, either Kerala or Karnataka or Tamil Nadu, and two members shall be experts in public health and agricultural activities and practices respectively. Sir, the tribunal shall appoint a person as it deems fit, processing some technician and other qualifications for the appointment of inspectors. They should have the right to inspect, to enter, search, seize, inspect documents necessary to carry out the objectives of this Act, at all reasonable times and with such assistance, if any, as he considers necessary, in premises in which he has reason to believe that it is an offence under this Act. Sir, the Central Government should provide funds to give compensation and other financial liabilities while implementing the provisions of this Bill, constituting the Tribunal and giving other facilities to implement the provisions of this Bill. Then, Sir, this is the most important Bill. I request the Government to take it as a humanitarian consideration, not as a technical viewpoint, but as a humanitarian issue. If the Government still believes in Article 21, you should take necessary steps to ban legally — ban is there, but legally, as per the law — the use of pesticides. The demand is for eleven years, stage by stage. Eighty-one countries have already banned the usage of Endosulfan pesticide. I request the Government to consider it as a humanitarian Bill and give maximum compensation. For this, I request the Government to support this Bill, and I request the House also to support this Bill for providing more benefits to the victims of Endosulfan and protecting the environment, and ensure human rights for the coming generation, not only this generation but also the coming generation. I again request the House to support it. Thank you, Sir.

श्री विजय जवाहरलाल दर्डा (महाराष्ट्र) : धन्यवाद उपसभाध्यक्ष महोदय, सर्वप्रथम मैं श्री पी. राजीव को हृदय से बधाई देता हूँ कि उन्होंने “The Endosulfan Pesticide (Prohibition) Bill,

[श्री विजय जवाहरलाल दर्डा]

2011" को लाकर एक महान कार्य किया है। सर, मैं उस प्रदेश से आता हूँ जहाँ पर देश में किसानों ने सबसे ज्यादा आत्महत्या की है। जिन किसानों ने आत्महत्या की है, उन्होंने इंडोसल्फान का सबसे ज्यादा सेवन किया है - विदर्भ, मराठवाड़ा आन्ध्र प्रदेश और पंजाब में भी दुनिया में करीब 63 कंट्रीज के अंदर इंडोसल्फान को banned किया है। Hazardous effect on human beings and environment और एनवायरन्मेंट के लिए खतरनाक मानते हुए बैन किया गया है। उसके बावजूद हिन्दुस्तान में आज भी हम लोग इसका सबसे ज्यादा उपयोग कर रहे हैं और केवल उपयोग ही नहीं कर रहे, इसको प्रोड्यूस भी कर रहे हैं। इसका इतना ऐडवर्स इम्पैक्ट हो रहा है और इसकी वजह से सैकड़ों लोग मर रहे हैं। इसका एन्वायरन्मेंट पर भी इफेक्ट हो रहा है। इस बात को आप नज़रअंदाज़ नहीं कर सकते। जैसा कि मुझसे पहले राजीव जी ने कहा कि अगर सचमुच हम लोग आर्टिकल 21 में विश्वास करते हैं तो हमें इसको ह्यूमैनिटी के ग्राउंड्स के आधार पर देखना चाहिए। सबसे दुखद घटना यह है कि स्टाकहोम कन्वेंशन के लगातार प्रतिबंध के बावजूद भी हम लोग, हमारी सरकार इसका समर्थन कर रहे हैं कि इसको बैन नहीं करना चाहिए। हम लोग इसको बैन न करने की पैरवी कर रहे हैं, जबकि आप देख रहे हैं कि इस देश के अंदर विदर्भ मराठवाड़ा, जो कि महाराष्ट्र में है, आन्ध्र प्रदेश, पंजाब जैसे अनेक राज्यों में इसके कारण किसानों की मृत्यु हुई है।

श्री के.सी. त्यागी (बिहार) : पंजाब में किसान आत्महत्या नहीं कर रहे हैं।

श्री विजय जवाहरलाल दर्डा : आत्महत्या हुई है।

श्री के.सी. त्यागी : एक आत्महत्या हुई है।

श्री विजय जवाहरलाल दर्डा : इंडोसल्फान के सेवन से सिर्फ लोग मरे ही नहीं हैं, इसके गंभीर परिणाम हो रहे हैं। इसके कारण से नर्वस सिस्टम, किडनी फेल्योर होना, इम्यून सिस्टम, cerebral palsy, फिजिकल ग्रोथ, मेंटल ग्रोथ, बच्चों में epilepsy और कैंसर जैसी बीमारियाँ भी हो रही हैं। हजारों लोग मर रहे हैं इसके बावजूद भी सरकार इस पर मानवता की दृष्टि से विचार नहीं कर रही है। इससे हमारे किसान भी मर रहे हैं और environment भी मर रहा है। सुप्रीम कोर्ट ने कहा था कि इसको बैन किया जाना चाहिए। सुप्रीम कोर्ट के सामने submission देते हुए केन्द्र सरकार ने कहा कि हम phases में इसको हटायेंगे। दुनिया की इंटरनेशनल कम्युनिटी इसको pursue कर रही थी कि इसको बैन किया जाना चाहिए, उसके खिलाफ हमारी सरकार लॉबीइंग कर रही थी, यह और भी दुखद बात है। न जाने आज तक कितने जान-माल की हानि हुई होगी। इसके ज़हर की वजह से ज़मीन भी बंजर हो रही है। इंडोसल्फान के कारण से नई और पुरानी पीढ़ी पर बहुत असर हो रहा है और आगे इससे भी ज्यादा असर होगा। जो लोग सब्जियाँ खाते हैं, फल खाते हैं, अनाज खाते हैं, इनके माध्यम से हम लोग उनको ज़हर परोस रहे हैं। जिन बीमारियों का मैंने उल्लेख किया था, वे न जाने किन-किन जगहों पर हो रही हैं। इसका असर भारत सरकार और राज्य सरकारों के हैल्थ डिपार्टमेंट पर हो रहा है। क्या कभी हमने इसके इम्पैक्ट को assess करने का प्रयास किया है कि इन बीमारियों के कारण हमारे बजट पर उसका कितना इम्पैक्ट हो रहा है? क्या हमने कभी इस बात का प्रयास किया है कि इस पेस्टिसाइड की

4.00 P.M.

वजह से आज तक कितने लोग मरे हैं, क्या कभी हमने यह जानने का प्रयास किया है कि इसकी वजह से कितने बच्चों और गर्भवती माताओं पर क्या इम्पैक्ट हुआ है और आने वाली पीढ़ी पर इसका क्या इम्पैक्ट होगा? मुझे ऐसा लगता है कि शायद ही कोई इसकी ओर सीरियसली देख रहा है। हमें इस बात की खुशी है कि कल तक हमारा देश अनाज के मामले में दूसरों पर निर्भर था, लेकिन आज हमारा देश दुनिया के अंदर राइस के मामले में सबसे बड़ा एक्सपोर्टर है। हम लोग एक्सपोर्ट के माध्यम से करीब तीन-सवा तीन लाख करोड़ से ऊपर धन अर्जित कर रहे हैं। मगर इसके बावजूद भी मैं आपका ध्यान इस ओर आकर्षित करना चाहूंगा कि इसको मानवता की दृष्टि से देखा जाना चाहिए। इसका ऑल्टरनेटिव क्या है, उस ऑल्टरनेटिव पर विचार करना चाहिए। जो आर्गेनिक खेती हो रही है, हमें उसको बढ़ावा देना चाहिए। दुनिया भर में लोग आर्गेनिक खेती का उपयोग कर रहे हैं। हम न जाने क्यों इसका उपयोग नहीं कर रहे हैं। इसलिए मेरी सरकार से मांग है कि वह इस बिल का समर्थन करे। इसके साथ ही देश में इन्डोसल्फान को बैन करे। जिस प्रकार से विश्व के करीब साठ-सत्तर देशों ने उसका समर्थन किया है कि जो लोग इस कारण से सफर कर रहे हैं, उन्हें कम्पेनसेशन दें, किसान और मजदूर, जिनके जीव और जीवन की इस कारण से हानि हुई है, सरकार उसका असेसमेंट करके एक डाटा बनाए और उन लोगों को मुआवजा दे, उसी प्रकार से जो लोग सफर कर रहे हैं, जिनकी मृत्यु हो चुकी है, मगर उनके परिवार में गरीब और मार्जिनल किसान हैं, उनको सरकारी नौकरी तथा एक मोटी राशि देने की व्यवस्था करनी चाहिए। उनके जो बच्चे हैं, उनकी शिक्षा की व्यवस्था तथा फाइनेंशियल मदद भी होनी चाहिए। इसके खाने से बच्चों पर क्या असर हो रहा है, इसकी इंडिपेंडेंटली जांच होनी चाहिए तथा जो जांच हो, उसका भी एक डाटा बनना चाहिए।

मैं आखिर में एक और बात फिर से रिपीट करना चाहूंगा कि आर्टिकल 21, जिसके अंदर ह्यूमन राइट्स पर विचार किया गया है, आप कृपा करके उस पर ध्यान दें। पी. राजीव जी यहां जो बिल लाए हैं, मैं उसका समर्थन करता हूं और चाहता हूं कि सरकार भी उसको समर्थन दे। आपने बोलने का अवसर दिया, इसके लिए धन्यवाद देता हूं।

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Vice-Chairman, Sir, thank you. I rise to support the Private Member's Bill moved by my colleague, Mr. Rajeeve, with a social concern. Endosulfan, which has been banned in 63 countries considering the hazardous effects on human beings and environment, is to be banned in India also.

Sir, while introducing the Bill, Mr. Rajeeve narrated very elaborately the impact it has made on the State of Kerala, the number of people died and the number of people still under treatment. What happened in Bhopal and in some other places due to atomic leakage, the same thing is happening by way of this pesticide. Of course, pesticide is a necessity; we can't dispense with it in the present situation. But, at the same time, what are the consequences? We use pesticides to kill worms, germs or pests on the crops, which we grow, only to make the people live happily, peacefully and healthily. When the pesticides which we use create a hazardous situation and kill the livestock and people, then it has to be considered very, very seriously.

[Shri Tiruchi Siva]

Sir, I would like to cite only one example. Many of us know about a bird called robin which we have seen in some advertisements also. It is a very nice bird like our sparrow which is fast becoming an extinct species in our country now. We know the small, little sparrow, which comes and flies very fast. Now-a-days, it is hard to see. What happened to the sparrows? Nobody is worried about it. We are worried about the bigger animals like lion and tiger, which we think would be extinct, but not about these small sparrows which are so cute and which are nice to see. Sir, the robin bird is also very nice to see and it was abundantly present in the U.S. Once, there was a new worm which affected all the trees and leaves. What the Government did was, in order to kill all worms, they sprayed some pesticide from helicopters across the country. Of course, the worms died. But, the worms which used to live upon eating those leaves, ate those leaves and died and fell. The robin birds which used to prey upon these worms ate the prey and the robin birds totally became extinct species. If that applies to the robin bird, why would it not apply to the human beings?

If you want to save the crops, find some alternatives. You are going to suffer in future because the coal is depleting. We are going to suffer a lot in future. How many years are you going to sustain with the available petroleum products under the earth? You have to find some alternatives. Whatever we are using, a time will come when it will be out of use and the man has to resort to something else. Necessity is the mother of invention. Likewise, when you are using a pesticide in order to save the crops from the pests, you have to consider the human lives to be more precious. So, I think, the Government of India has appealed in the court of law that this ban should be only after 11. But within those 11 years, how many lives we are going to lose? So, it is something to be considered very seriously. Mr. Rajeev has taken this issue, which the Government should have taken.

See, ours is a very thickly populated country, and in 2030, we are going to surpass even China. India is having three times more than Chinese population in one square kilometre. China is nine lakh and odd square kilometres, whereas we are only three lakh and odd square kilometres. Only 131 people live there; here, 460 people live in one square kilometre. So, when the population starts increasing, we should not find any other way to bring it down. Sir, the foremost necessity of the Government is to protect the people not only by giving them medical assistance and all and, at the same time, to avoid such a thing which happens by way of such hazardous things which could be prevented by enacting a law.

Sir, the Kerala Government has already banned that, and across the world, 63

countries have banned it. Sir, we have to set a precedent. In 40 countries, the death penalty has been abolished, whereas India has not. See, we say, we are an advanced country; we are a developed country. But when our activities come into action, when we consider them, in many of the things, we are in backward condition. Likewise, the Government of India has to consider very seriously, and they have to ban this endosulfan by giving priority to the human lives which is very, very precious. See, it is very hot. Now-a-days, so many diseases are spreading. Sir, I got a mail today. It says, 'what all the food materials which we eat are causing cancer'. Everyone is saying that the source of the disease coming is not known, so also the curing is also not known. The Government is spending crores of rupees for buildings. They don't spend even ₹ 50 crores or ₹ 100 crores for R&D. If they spend it on R&D, I think, they can invent so many medicines.

Sir, likewise, there are these non-organic foods. Sir, there was an agricultural scientist in our place, who is no more, Mr. Nammalvar, who said that if the pesticides kill the pests, imagine what happens to the man who eats that same pesticide-applied crop. He gave a substitute. Of course, he said, like even my colleague said, yes, endosulfan is very dangerous, but, at the same time, what to do with the pests? But, he gave some substitute. He gave so many ideas. What to do with that? It won't harm the human at all, but, at the same time, it will suppress the pests from spreading. But, those people have not been recognized by this country because our country boasts much by itself, and it never recognizes people who have knowledge, views and some innovative ideas. Sir, still, the views which he expressed are on books. They could be implemented, and across the country, there are so many people who are giving some alternate to such things. So, taking them into consideration, if endosulfan is a must, which cannot be avoided in killing pests, while we have to nurture agriculture, find some alternate or substitute which are abundantly available. If the hon. Minister so wishes, we can present to him what Mr. Nammalvar has given as this organic, and how to avoid such hazardous things. With these words, Sir, I support the Bill introduced by Mr. Rajeev, and the Government has to consider very seriously and take steps to ban endosulfan as like other countries. Thank you very much, Sir.

श्री मनसुख एल. मांडविया (गुजरात) : माननीय उपसभाध्यक्ष महोदय, श्री पी. राजीव जी जो “इंडोसल्फान नाशकजीवमार (प्रतिषेध) विधेयक, 2011” लेकर आए हैं, मैं उसके ऊपर अपने विचार रखने के लिए खड़ा हुआ हूँ।

[उपसभाध्यक्ष (श्री तिरुची शिवा) पीठासीन हुए]

सर, यह बात बिल्कुल सही है कि केमिकल पेस्टिसाइड्स का यूज करते हुए हमारी जमीनी सम्पदा को बहुत नुकसान हो रहा है। इससे हमारे वायुमंडल को नुकसान हो रहा है, इन सब

[श्री मनसुख एल. मांडविया]

कारणों से आज उसके विकल्प के बारे में बात हो रही है और सोचा जा रहा है, साथ ही वैज्ञानिक दृष्टि से इसके उपायों के बारे में भी बहुत प्रयास चल रहे हैं।

महोदय, केवल इंडोसल्फान ही नहीं साइपरमैथ्रिन और दूसरे जो पेस्टिसाइड्स हैं, ये सभी कुल मिलाकर हमारी भूसम्पदा को बहुत नुकसान पहुंचाते हैं, हमारी जमीन को बहुत नुकसान पहुंचाते हैं। इनका असर फूट्स, वेजिटेबल्स इत्यादि सब चीजों पर पड़ता है, जिसके कारण आज हमारे व्यक्तिगत जीवन के लिए खतरा पैदा हो गया है, यह बिल्कुल सच बात है।

सालों पहले जब मैं प्राइमरी स्कूल में पढ़ता था, उस समय गांव में सरकारी मशीन आती थी, जिस पर पिक्चर दिखाई जाती थी कि आप लोग कैमिकल पेस्टिसाइड्स का उपयोग करो और कृषि पैदावार बढ़ाओ। उस वक्त वह सब कुछ किया गया, लेकिन आज समय यहां तक पहुंच गया है कि अब यह कहा जाता है कि जो कैमिकल पेस्टिसाइड्स हैं, उनका उपयोग बन्द करो, बायो पेस्टिसाइड्स की तरफ आगे बढ़ो।

एक समय था, जब मैं वेटेरिनरी की पढ़ाई करता था। उस वक्त हमारे प्रोफेसर हमें पढ़ाया करते थे कि क्रॉस-ब्रीड का उपयोग करो और मिल्क प्रोडक्शन बढ़ाओ लेकिन आज समय वह है, जब यह कहा जा रहा है कि ओरिजिन एनिमल को डेवलप करो, ओरिजनल ब्रीड को बचाए रखो और मिल्क प्रोडक्शन सस्टेन करो। ऐसा ही कैमिकल फर्टिलाइजर के सम्बन्ध में था।

20-25 साल पहले गांव-गांव में जाकर यह कहा जाता था कि अगर आपको अपनी फसल बढ़ानी है, कृषि की पैदावार बढ़ानी है, तो कैमिकल फर्टिलाइजर्स का उपयोग करो। आज कहा जा रहा है कि ऑर्गेनिक फर्टिलाइजर का उपयोग करो और कृषि की पैदावार बढ़ाओ। कुल मिलाकर सालों पहले जो हमने अपनी जमीनी सम्पदा को नुकसान पहुंचाया था, अपने वायुमंडल को जो नुकसान पहुंचाया था, उसी का परिणाम आज हम सभी लोग भुगत रहे हैं।

ये जो इंडोसल्फान जैसे पेस्टिसाइड्स हैं, वे जन-जीवन को नुकसान पहुंचाते हैं, खाद को नुकसान पहुंचाते हैं, जमीन को नुकसान पहुंचाते हैं। हमारे पास इसके अनेक विकल्प थे। हमारे पास पहले भी पारम्परिक साइंस उपलब्ध थी। हमारा जो ट्रेडिशनल लाइफ सिस्टम था, अगर उसके आधार पर ही हमने अपनी साइंस को आगे बढ़ाया होता, तो स्थिति आज यहां तक न पहुंचती।

अभी यहां कहा गया कि इतने किसानों को आत्महत्या करनी पड़ी। यह बात बिल्कुल सही है कि हमारे देश में किसानों को आत्महत्या करनी पड़ रही है। हमारे जैसे कृषि प्रधान देश के लिए यह कोई अच्छी बात नहीं है। हमारे देश की 70% आबादी कृषि पर निर्भर रहती है। आखिर हमारे किसान आज इस दयनीय स्थिति तक कैसे पहुंचे? इसके लिए कौन जिम्मेवार है? हमारी सरकारी नीतियां किस प्रकार की बनीं, जिनके कारण आज हमारे किसान इस स्थिति तक पहुंचने के लिए मजबूर हो गए? अगर आज से 35-40 वर्ष पहले हमारी साइंस और टेक्नोलॉजी को सही तरीके से आगे बढ़ाया होता, तो मुझे लगता है कि हमारे वायुमंडल और पर्यावरण को कभी नुकसान न पहुंचा होता और हमारी खेती की आमदनी भी वैसी ही रहती।

आज की खेती हमारे किसानों को नुकसान पहुंचाने लगी है। क्या हमारे हिन्दुस्तान में सिर्फ पिछले 40-50 साल से ही खेती हो रही है? नहीं, सालों-साल से खेती ही हमारे देश का व्यवसाय रही है और हम सभी लोग उसी के ऊपर निर्भर करते आए हैं। उसी से हमारा जीवन निर्वाह होता था, हमारे परिवार का पालन-पोषण होता था, हमारे परिवार में आने वाले सभी प्रसंग भी उसी से पार होते थे। इससे पहले किसानों को खेती के कारण कभी भी सुसाइड नहीं करनी पड़ी थी।

आज यहां तक स्थिति इसलिए पहुंच गई है, क्योंकि हमारी खेती में संशोधन किए गए और पैदावार बढ़ाने के लिए हमने शॉर्टकट्स ले लिए। इन्हीं शॉर्टकट्स ने आज की तारीख में हमें यहां लाकर छोड़ दिया। इन शॉर्टकट्स का असर हमारे खुशहाल जीवन पर पड़ा और हमारे अच्छे स्वास्थ्य पर पड़ा।

यह जो घटनाक्रम चला, इसकी वैकल्पिक व्यवस्थाएं भी थीं। हमारे यहां केमिकल पेस्टिसाइड्स आए और हमारी कृषि में इनका इस्तेमाल किया गया। इन्होंने हमारी कृषि को बहुत नुकसान पहुंचाया। इनके कारण चिड़ियां मर गईं, तितली मर गई, वर्म्स मर गए, इन सब जीवों के कारण ही हमारी कृषि में कीटाणु नाश करने का एक पारम्परिक सिस्टम बना हुआ था। पहले तितली होती थी, चिड़ियां होती थीं, जो ईल को खा जाती थीं, उसको मार देती थीं। इस तरह प्राकृतिक तौर पर इसकी एक साइकिल बनी रहती थी, लेकिन जल्दबाजी में हम पेस्टिसाइड्स को ले आए। शायद सही हुआ कि उससे ईल तो तुरंत ही तुरंत मर गये, लेकिन उसका हमारे जीवन पर असर हुआ। कुल मिलाकर उसका भूमि पर जो असर हुआ और हमारी कृषि पर जो असर हुआ, उससे आज हम इस स्थिति में हैं कि केमिकल फर्टिलाइजर जमीन में डालते-डालते हमारी जमीन किसान को उत्पादन नहीं दे रही है। वहीं पौधे और वही कृषि हमें इतनी फसल नहीं दे रही है। कुल मिलाकर हमारी कृषि में जो रिसर्च हुई, उससे कृषि आगे बढ़ी। मेरा स्पष्ट मानना है कि यदि यह ट्रेडिशनल साइंस को ध्यान में रखते हुए, ट्रेडिशनल साइंस को उजागर करते हुए आगे बढ़ी होती, तो अभी जो समय आया है, वह समय नहीं आया होता। देश में अभी बायो फर्टिलाइजर और बायो-पेस्टिसाइड का उपयोग बढ़ रहा है। हमारे केमिकल फर्टिलाइजर डिपार्टमेंट ने भी 10 परसेंट आर्गेनिक फर्टिलाइजर का उपयोग करने का प्रावधान रखा है। मैं जब बजट पढ़ रहा था, तो देखा कि बजट में भी, मैं सरकार का भी अभिनंदन करना चाहता हूं कि सरकार ने तय किया कि हमारे देश में कुल मिलाकर आर्गेनिक फर्टिलाइजर का ज्यादातर उपयोग हो, हमारे देश में आर्गेनिक फसल बढ़े, उनकी मार्केटिंग के लिए कुछ विचार किया जाए, देश में आर्गेनिक वस्तुएं, आर्गेनिक खेती की पैदावार बढ़े और उस खेती की पैदावार से हमारा निर्वाह चले, हमारे आर्गेनिक फूट्स और वेजिटेबल्स मार्केट में आए तथा हमारे किसानों को उसके लिए प्रोत्साहित किया जाए। उनको इस तरह प्रोत्साहित करके ही हम ऐसी स्थिति से बाहर आ सकते हैं। हमारे माननीय सदस्य जो बिल लेकर आए हैं, वह बिल कुल मिलाकर हमारे जीवन के लिए, भू-वायुमंडल के शुद्धिकरण के लिए और भविष्य की कृषि को बचाने के लिए बहुत अच्छा है। ऐसे जो केमिकल पेस्टिसाइड्स हैं, उनके विकल्प के रूप में आर्गेनिक फर्टिलाइजर, आर्गेनिक पेस्टिसाइड, बायो-फर्टिलाइजर और बायो-पेस्टिसाइड का ज्यादातर उपयोग करने की व्यवस्था सरकार करे। वह इस नीति के आधार पर भविष्य में हमारी कृषि की राह सुनिश्चित करे तथा देश को कृषि में आत्मनिर्भर करे और आगे बढ़ाए, ऐसा विचार रख कर मैं अपनी बात खत्म करता हूं। धन्यवाद।

श्री के.सी. त्यागी: उपसभाध्यक्ष महोदय, मैं श्री पी. राजीव जी के प्रस्ताव का समर्थन करने के लिए खड़ा हुआ हूँ और जो इन्होंने सुझाव दिए हैं, वे अच्छे हैं।

सर, आज देश के लगभग सभी समाचारपत्रों की सुर्खी है कि UNSC की रिपोर्ट के आधार पर ह्यूमन रिसोर्सज में भारत 135वें स्थान पर है। यानी बंगला देश और नेपाल भी इससे बेहतर स्थिति में हैं। हिन्दुस्तान के बारे में युगांडा, नाइजीरिया और निकारागुआ से थोड़ा बेहतर बताया गया है। अभी मेरे साथी इस पर चिन्ता व्यक्त कर रहे थे।

सर, पिछले साल की एक घटना है। राम विलास जी भी यहां बैठे हैं। बिहार के सारण जिले में कुछ बच्चे मिड-डे-मील में विषाक्त दवाई या पेस्टिसाइड की मिलावट की वजह से मर गये थे। इसी सदन में मैंने पिछले साल ही यह सवाल उठाया था और उस बारे में जानकारी चाही थी। बाद में जो मेडिकल रिपोर्ट आई, उसमें पाया गया कि जो पेस्टिसाइड खाने में मिला था, उस पर भारत में बैन था। भारत में प्रतिबंधित होने के बावजूद भी वह पटना के पास स्थित सारण जिले में पहुंच गया, जिससे कई बच्चों को अपनी जान से हाथ धोना पड़ा। सर, पिछले सत्र में मैंने एक सवाल किया था कि देश के अन्दर कितनी दवाइयां ऐसी हैं, जो विदेश में बैन्ड हैं, लेकिन हिन्दुस्तान में इस्तेमाल हो रही हैं। माननीय रसायन मंत्री के विभाग से जुड़ा हुआ प्रश्न है, जिसका जवाब मुझे पिछले सप्ताह मिला था, लगभग 130 दवाइयां इंटरनेशनली banned हैं और उनमें से 70 दवाइयां आज की तारीख में भी हिन्दुस्तान में इस्तेमाल हो रही हैं, जिसका जिक्र अभी हमारे साथी, मिस्टर राजीव ने किया है। भारत ऐसी बहुत सारी चीजों की प्रयोगशाला बन गया है। यहां पर पशुओं पर भी प्रयोग हो रहे हैं। अमुक दवाइयां जो यूरोप में या अमेरिका में इस्तेमाल होती हैं, वे यहां के पशुओं पर भी इस्तेमाल हो रही हैं और इतना ही नहीं, आदमियों पर भी इस्तेमाल हो रही हैं, फसल पर भी इस्तेमाल हो रही हैं, सब्जियों पर इस्तेमाल हो रही हैं, पक्षियों पर हो रही हैं, खेती में भी इस्तेमाल हो रही हैं। इस प्रकार एक तरह से भारत पूरी दुनिया के ऐसे प्रयोगों की प्रयोगशाला बन गया है।

ऐसे ही इंडोसल्फान, जिसका जिक्र अभी हमारे साथी मिस्टर राजीव ने किया। इससे कितने ही लोगों की मृत्यु हो चुकी है, इससे environmental pollution हो चुका है और कृषि मंत्री महोदय जानते हैं कि जो insecticides, pesticides expire हो गए हैं, जिनकी उम्र गुजर गई है, वे भी हमारे यहां इस्तेमाल हो रहे हैं, जिसकी वजह से जान, माल, फसल आदि की बरबादी हो रही है। अगर ये 81 मुल्को में banned हैं, तो मैं पूछना चाहता हूँ कि ये यहां क्यों इस्तेमाल हो रहे हैं? मैंने पिछले सप्ताह के एक समाचारपत्र में पढ़ा कि भिंडी खाने से 51 आदमी बीमार पड़ गए। मैं किसान परिवार से हूँ, इसलिए मुझे इस बात की जानकारी है कि जब भिंडी को उपजाया जाता है तो उसमें कितना insecticide, pesticide इस्तेमाल होता है। माननीय मंत्री महोदय मेरे पड़ोसी हैं, वे भी जानते हैं कि insecticide का इस्तेमाल भिंडी में सबसे ज्यादा होता है। वह भिंडी के अंदर तक चला जाता है। इसके कारण से 51 आदमी भिंडी खाने से बीमार हो गए।

मान्यवर, हम पहले सुना करते थे कि कोई जहरीली शराब पीने से मर गया या कोई जहरीली चीज खाने से मर गया, लेकिन अब यहां जो फसल है, वह भी ऐसी पैदा हो रही है कि

उसके खाने से भी लोग बीमार पड़ रहे हैं। जब यह इतने मुल्कों में bannad है, तब यहां क्यों इस्तेमाल हो रहा है? केरल, पंजाब, कर्णाटक, आन्ध्र प्रदेश और असम में इसका बड़े पैमाने पर इस्तेमाल हो रहा है, इसलिए मैं चाहूंगा कि बगैर समय खराब किए इसको तुरंत बैन किया जाए। हमारे आदरणीय मंत्री, कलराज जी यहां बैठे हैं। जहां से ये जीत कर आते हैं, वहां हर साल बच्चों को दिमागी बुखार की बीमारी होती है, यह हर साल होती है। आप चांद पर चले गए, लेकिन दुनिया की कोई भी infectious disease ऐसी नहीं है, जो यहां पर नहीं है। यहां पर चेचक हर साल निकलती है, हैजा हर साल होता है, मलेरिया हर साल होता है, आंखों की बीमारियां हर साल होती हैं और हम अपनी शेखियां बघारने में लगे रहते हैं कि we are the most civilized nation. मैं राम विलास जी का वक्तव्य पढ़ रहा था, जिसमें यह कहा गया था कि मुजफ्फरपुर में इतने बच्चे दिमागी बुखार से मर गए। इस तरह की जो बीमारियां हैं, ये man-made बीमारियां हैं, भगवान की या प्रकृति की बनाई हुई बीमारियां हैं। हमने ऐसा अपने आस-पास बना लिया है। मुझे प्रसन्नता है, मुझे तारीफ करने में दिक्कत नहीं है कि प्रधानमंत्री जी ने कहा है कि पूर्वांचल के राज्य, जो ईस्टर्न इंडिया है, वहां आर्गेनिक खेती होनी चाहिए। वे कभी वहां गए होंगे। इस तरह की चीजों से आप बचने का प्रयास करें, क्योंकि यह केवल केरल की बीमारी नहीं है, जिसका जिक्र श्री पी. राजीव ने किया। आत्महत्या करने के मामले में और हमारे पश्चिम में भी इसी का इस्तेमाल होता है। सुनने में आता है कि अमुक बच्चे-बच्चियां सल्फर खा कर मर गए। यह वहीं इंडोसल्फान है। आजादी के 66-67 साल हो गए, अब इस पर नए तरीके से रिव्यू करने का वक्त आ गया है। प्राइवेट मेम्बर्स बिल का जो समय है, मैं तो उसको रिव्यू करना चाहता हूं, क्योंकि यह भी बहुत गलत है। इस हाउस के जो माननीय सदस्य हैं, उनके पास एक ही औजार है और वह है प्राइवेट मेम्बर्स बिल और यही बिल कई बार कानून बन चुका है इस हाउस में भी और उस हाउस में भी। आपने इसके लिए शुक्रवार का दिन रखा है। आज तो इतफाक से मुसलमान भाइयों का जुमा-तुल-विदा भी है। आज कितनी उपस्थिति है? इसलिए इस सदन के जो जागरूक सदस्य हैं, उनसे भी मेरा निवेदन है। सर, मैं रूल कमिटी का मेम्बर हूं और इस बारे में मैंने लिखकर भी दिया हुआ है कि फ्राइडे को दो, तीन या चार बजे के बाद प्राइवेट मेम्बर्स बिल को न रखा जाए, क्योंकि इसमें उपस्थिति कम होती है। ...**(समय की घंटी)**... माननीय सदस्यों के पास यह एक महत्वपूर्ण चीज है, इसलिए इसके समय को बदला जाए।

सर, मेरा जो पूरा वक्तव्य है, वह श्री पी. राजीव, माननीय सदस्य के प्रस्ताव के साथ है। यहां पर रसायन मंत्रालय और उद्योग मंत्रालय, दोनों के मंत्री बैठे हुए हैं और इनके सामने भी मैंने उन घटनाओं का जिक्र किया है। मैं चाहूंगा कि कृषि मंत्री जी इन सारे सवालों पर नये तरीके से सोचें। मिश्र जी, इस जहरीले वातावरण के कारण आजकल चील भी दिखाई नहीं देती है। हम लोगों को चील और बाज को देखे पता नहीं कितने साल हो गए, क्योंकि सारे वातावरण को ऐसा बना दिया गया कि पक्षी मरने लगे। ये प्रजातियां धीरे-धीरे समाप्त हो जाएंगी। इसके कारण इंसान के जिस्म में भी हजार तरीके की बीमारियां पैदा होती हैं। मैंने पिछले दिनों पढ़ा कि किसी जगह पूरे गांव को खुजली हो रही है। अब आप कल्पना कीजिए कि उस गांव के लोग जहां भी जा रहे हों, वहां अपने-अपने शरीर खुजा रहे हों, तो आपको कैसा लगेगा? यह पता चला कि वहां एक ही तालाब था जिसमें पूरा गांव नहाता था और जब एक आदमी को खुजली हुई होगी तो वह

[श्री के.सी. त्यागी]

सबको हो गई। ...**(समय की घंटी)**... इस तरह के प्रयोग भारत जैसे विकासशील देश में न हों। इस पर कृषि मंत्रालय और रसायन मंत्रालय को नये तरीके से विस्तारपूर्वक विचार करना चाहिए। मैं श्री पी. राजीव के प्रस्ताव का समर्थन करते हुए अपनी बात समाप्त करता हूँ। धन्यवाद।

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Thank you, Mr. Vice-Chairman, Sir, for giving me this opportunity.

Sir, I support the Bill introduced by my brother, Mr. Rajeev. The endosulfan killer pesticide must be banned. There cannot be any second opinion because what had happened in Kasaragod is available in the Internet. Now the Kerala Government has banned the endosulfan because the Plantation Corporation Limited, which is owned by the Kerala Government, had sprayed the endosulfan on the cashew plantations and thereby caused heavy damage to the people living in and around that area. They are still suffering from the ill-effects of endosulfan.

After going through the clauses of this Bill, I am of the humble opinion that manufacturing, storing, selling, or, in whatever form it is kept anywhere, of endosulfan must be made punishable. In clause 4, it is mentioned and I quote, "On and from such day as the Central Government may appoint in this behalf,— (i) the use of endosulfan pesticide and its alternatives in agricultural and related activities and (ii) the import of endosulfan and its alternatives from other countries, shall be prohibited." It must be amended subject to correction and approval by this body. The manufacturing, selling, storing, or, in whatever manner the endosulfan is dealt with, must be prohibited.

Then, the punishment proposed is very, very meagre. In clause 9(3), it has been said, "Whoever manufactures, sells or exhibits for sale, the prohibited endosulfan pesticide under this Act, shall be liable to be punished with imprisonment of six months which may extend to two years or to pay a fine of not less than rupees twenty five thousand which may extend to two lakh rupees or with both." This is very, very meagre and a lesser punishment has been contemplated. Sir, death penalty is opposed everywhere. I am myself opposing the death penalty personally. But this kind of activity causes serious damage or injury to the body and the mind of the innocent persons who are living in and around that area, and those who are doing the agricultural operations or agricultural works are also the sufferers of this. They are, in no way, responsible for this kind of activity, because it is the multinational corporations, and even our own Indian companies, that have, without any sense of social responsibility, manufactured and sold the killer- pesticide, thereby causing the death of innocent people. So, the manufacturing, selling and storage of the drug must be punished with life imprisonment with a heavy fine. Further, because of the use of this prohibited Endosulfan, if any death, injury or damage occurs, then surely, the death penalty must be imposed with a heavy fine. Also, if the fine is imposed, it must be recovered and paid to the victims. It is in this manner that these two provisions or clauses must be corrected and amended.

Sir, my good friend, Mr. Rajeeve, had mentioned in the beginning of his speech that a case was pending in the Supreme Court. Initially, a temporary ban had been imposed by the hon. Supreme Court. I do not know what the present status of the case is. We need to look into that Supreme Court judgement, whether that case was over, what the impact of the judgement was or if still the judgement is pending, etc. So, it is a very, very important piece of legislation that my friend, Mr. Rajeeve, has moved as a Private Member's Bill.

Another brother of mine here has rightly mentioned the name of Dr. Nammalwar, who was a pioneer in organic farming and agricultural activities in Tamil Nadu. Even in Maharashtra there was a gentleman — I am unable to recollect his name — who introduced Zero Budget Farming. Such agricultural processes could be employed, instead of resorting to chemicals that are killing innocent agricultural workers and agriculturists. Dr. Nammalwar had introduced a very good system of agriculture and the gentleman from Maharashtra had introduced Zero Budget Farming. Such processes must be encouraged by the Government, and the manufacture and sale of Endosulfan must be banned. Also, if the illegal use of Endosulfan causes any death or injury, the persons responsible must be imposed with the death penalty, with a heavy fine. We all remember the Bhopal gas tragedy where even the Supreme Court, at one point of time, had agreed to withdraw the criminal case after the compensation amount was received, but fortunately, the case was reopened and that portion of the judgement of the Supreme Court itself was set aside that related to the compromise on the criminal case. It cannot be compromised; it cannot be compounded. Sir, subject to correction, I am of the view that the victims of the Bhopal gas tragedy are still suffering, work on their rehabilitation is not making any progress, the victims are not getting any real benefits and they are still suffering. So, the illegal use of killer pesticide, Endosulfan, must be banned and also, as I have submitted earlier, the case pending before the Supreme Court must be looked into. This august body must accept this Bill moved by my brother, Mr. Rajeeve, and the innocent farmers, agricultural workers and residents of the locality may be saved.

Sir, I would take just one more minute. Tribunal can be constituted. ... (*Interruptions*)... Delay in court is a well-known fact; everybody knows it. Once the award is passed by the Tribunal, it must be executed. Execution of any decree or award is not an easy thing. So, we must have a separate provision for execution on the lines of Consumer Forum under the provisions of the Consumers Protection Act. I thank the Chair and also Rajeevji.

SHRI D.P. TRIPATHI (Maharashtra): Mr. Vice-Chairman, Sir, while tabling this Bill, hon. Member, Shri P. Rajeeve, elaborately explained various aspects of this. So, in order

[Shri D.P. Tripathi]

to save time, I will try to avoid repetition by not referring to all those aspects. However, there are three points which are extremely important as far as this Bill is concerned. Endosulfan, as it is proved beyond an iota of doubt, brings death, disease, disability and permanent damage to not merely human beings, but animals and birds also. This has been proved beyond an iota of doubt. If you go by certain studies made by scientists, I was reading and I was amazed to find out that they have made certain observations that excessive use of chemicals and pesticides is going to create a situation where fragrance and beauty of flowers will disappear very soon. So, the situation has reached these levels. If you study the damages caused by these killer pesticides and chemicals done by various departments of Social Medicine and Community Health, millions of citizens are affected. The number is not in hundreds and thousands, millions are adversely affected because of the side effects. Therefore, it is not merely in the light of the Fundamental Rights and the constitutional duty of the Government to save the citizens' lives. To save life and liberty is the primary responsibility of the State and Government, which has been pointed out by many hon. Members. Therefore, I think, to solve this problem and to fight against all these health hazards, it is essential to ban endosulfan immediately throughout the country. We have raised this issue not today but also in various seminars. In my discussion with agricultural scientists, they have offered me various alternatives to all these killer pesticides. Those alternatives can be utilized for agricultural growth and production. However, there is an urgent need of the hour to ban endosulfan and its use in any way. As the hon. Member pointed out, manufacturing, sale, use, all that should be banned and anyone propagating these pesticides should be severely punished. Thank you.

SHRI V. P. SINGH BADNORE (Rajasthan): Sir, first and foremost, I must appreciate and commend Mr. P. Rajeev for bringing this Private Member's Bill, the Endosulfan Pesticide (Prohibition) Bill, 2011. Sir, the scientists come out with researches and innovations where we would get a better yield in farming. This is a long on-going process; it's nothing new. Then we find out from scientists that the yield might be there but it has its side effects and then the ban come. Now, we all know what Mr. P. Rajeev has come out with is not just the information from the media, but it is the first-hand information that he has gathered from the area that he comes from. He has seen the effect of endosulfan on the farmers, and that is why, Kerala Government had banned it. Now, what happened then? An NGO filed a PIL in the Supreme Court. In the PIL, it was proved beyond any doubt that it has its effects which are harmful and the Supreme Court gave directions that it needs to be banned. Now, I am surprised that the time lag given was 11 years. For 11 years, you can go on saying that it is a killer pesticide; it has its bad effects. There are reports in the U.N. about it. The very Government, that is talking for

11 years, our Government, supported its ban in the Geneva Convention and 81 countries have banned it. India was a signatory to it. India was a signatory there, but here, we say that we want 11 years! I can't really understand it.

Sir, in U.S., in 2008, there was a report - the National Park Service Report of 2008. That also talked about the effect of endosulfan, and it was such an indicting Report that U.S. has banned it. I don't want to recount all the bad and harmful effects it has on the environment. It has its bad effects on sea also because it carries its effect to the sea where it is sprayed from air and the helicopter sprays it. It has affected the sea life around that area. The fisheries are affected. Then, you have an effect on the birds, bees and the pollination, which is very important.

Now, I am really surprised that the MNCs in developed countries come out with such chemicals and pesticides which have been banned in their countries and just to sell their product, the MNCs put it into the developing countries and this hazardous pesticide has been in use in India for such a long time. Now in U.S. and Europe, all these countries have got rid of these pesticides and chemicals. They have gone back to the organic farming. India has been known for organic farming. We have done it for many centuries. We have taught other countries also. They have taken up our issues. They have started using it. But this organic farming is still a long way away and it has still to come to India. I don't know as to when that day will come when we will have organic farming. We may have a good yield, but what are the effects? There are so many cancer patients today. There are trains coming from Punjab all the way to Rajasthan where we have a Cancer Institute. They are called, "ये मौत की ट्रेनें हैं।" Those are the cancer trains which are coming to Rajasthan because we have a cancer institute there, which is in the Minister's area. It is just because of overuse of pesticides. Now, the Agriculture Minister may say that farmers may have used it not in the quantity that it should be used, and that is the basic argument that is always put forth. Now, overuse is one thing. Can you stop them from using it? The farmer today feels the more the pesticides, the more the chemicals that he uses, the better the yield he will have. Even in the irrigation, he feels the more water he gives to the farm, the better yield he will have. It does not really happen. When are we going to teach them, and, when are we going to ban it?

In the end, Sir, I really appreciate it and I feel that this must come immediately, and, I am really surprised, I cannot say very much for the hon. Supreme Court but eleven years' time, which has been given to ban it, is too long a time. It must be banned immediately. I support this Bill very strongly. Thank you very much.

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Mr. Vice-Chairman, Sir, first of all, I thank you very much for giving me this opportunity to share my concerns regarding the effects of endosulfan not only in the Kasaragod District in Kerala but all over the country. Here, I would like to quote our hon. Chief Minister. She said, "See God in the smile of the poor". Sir, we, the Legislators, sitting here must see our God in the smile of the poor.

I know that 80 per cent of the farmers are not greedy but they want to earn for their living, they want to earn to support their families. Sir, the pesticides like endosulfan, or, any other with any name or composition, could give them good returns but it affects their health very badly, and, it also brings continuous hazards to the health of these people.

Sir, I was interested to speak on the Bill brought forward by my colleague, Mr. P. Rajeeve and I wanted to support this Bill. While I was studying this, I found that not only it brought disorders and bad impacts on the people of Kerala but also on the people in some parts of Tamil Nadu as well as all over India. This had a very peculiar and rare influence everywhere. Most of the victims have now to earn also for their treatment, their rehabilitation, and, their protection for further exposure to these contaminated and dreadful pesticide. It is now marked as 'persistent organic pollutant'. It was rightly referred to as 'persistent organic pollutant' because it is totally against our aim of saving the earth — saving the earth for our children, for our grand children — as also for making this earth viable for others to live. Not only the chemist, who supplies or manufactures these dreadful substances should be blamed, but also the people who use it and the Government. The Kerala Government itself has used this pesticide for several years. Sir, children were born with neurobehavioural disorders, congenital malformations and also other abnormalities. And they continue to occur in eleven Panchayats in the Kasaragod district. There are still people who are affected by this pesticide. While more than thousand live under utter misery, around 9,000 people were impaired by the use of pesticide by the State-owned Plantation Corporation of Kerala. We had a detailed study of this because we wanted to support the Bill. The Corporation began aerial spraying of the pesticides in its plantations, but it continued till 2001. We hear that in 2011 this Bill was introduced in the Parliament, but it has been four years that it has come for discussion. He waited for four years to bring it. I do hope that all of us here will definitely support it. The senior Advocate General of Tamil Nadu, Mr. Navaneethakrishnan, rightly pointed out that the supply, the stocking, the storage and the selling of this persistent organic pollutant should be banned in whole India. The usage of endosulfan and also the endosulfan deo, which is also toxic, should be banned. The sediments accumulate themselves. They root into the soil completely and make the soil contaminated. According to the environmental protection agency of the

United States, and rightly pointed out by my predecessor, it ranged from nine months to six years and toxic residues are still there in the soil. ...(*Time-bell rings*)... Daily intake of even 0.006 miligram of endosulfan per kilo of body weight by the human beings is harmful for their lives. ...(*Time-bell rings*)... The accumulative quantity of toxins in the environment, as in 2001, would have come down to even 30 per cent now, but I could find that more influence is still there in the people of Kerala. Not only that but also the incidence of mental retardation is now being visible in the people of the South. Now, I would also like to put forth the major idea of compulsory organic farming or the natural farming which has more vital minerals which we want in our life. We have to completely avoid usage of these hazardous pesticides as well as hazardous fertilizers where we can include the natural farming which comprises of the vermicompost system as well as the cow dung varieties. So, I would also like you to take note of it that the Government of Tamil Nadu, under the dynamic leadership of our hon. Chief Minister Dr. Puratchi Thalaivi Amma, took a major step in completely eradicating the Parthenium plants all over Tamil Nadu and all over India. Now, I do want to propose to completely destroy the Parthenium plants all over India and also to save the environment because we are the future. We, the people, have to make our nation a better place to live in for you and I, and for the entire human race. India should be free from pollutants as they are environmental hazards.

I support the Endosulfan Pesticide (Prohibition) Bill, 2011. It should be passed by the august House to completely ban endosulfan from our beautiful nation India. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): It is generally up to 5 o'clock. Mr. Deputy Chairman has directed that since we have lost fifteen minutes at the commencement of Private Members' Legislative Business, it could be extended for fifteen minutes. ...(*Interruptions*)... Special Mentions are there. There are four more speakers on this Bill. Every Member will get three minutes each.

श्री रामदास अठावले (महाराष्ट्र) : उपसभाध्यक्ष जी, श्री पी. राजीव जी इंडोसल्फ़ान पर पाबंदी लगाने का बिल लेकर आए हैं। मैं मंत्री महोदय से कहूंगा कि यह बिल चर्चा के लिए आवश्यक आया है, पर इस बिल पर चर्चा करने का कोई फायदा नहीं है, क्योंकि इस बिल को सरकार की तरफ से लाने की आवश्यकता है। मैं मंत्री महोदय से निवेदन करूंगा कि वे इस बिल को सरकार की तरफ से लाएं। इंडोसल्फ़ाइन एक कीटनाशक दवा है, केमिकल है और इसने कई सालों से किसानों की फसल को बचाने का काम भी किया है। यहां पर श्री पी. राजीव जी यह बिल लाए हैं। इस केमिकल का प्रयोग करने के बाद फसल तो बच गई है, किसानों का फायदा भी हुआ है, लेकिन हमारे महाराष्ट्र में, विदर्भ में बहुत सारे लोगों ने इंडोसल्फ़ान खाकर आत्महत्याएं

5.00 P.M.

[श्री रामदास अठावले]

की है, स्युसाइड किए हैं। इसकी वजह से पंछी भी मर गए हैं, इसलिए मुझे लगता है कि इंडोसल्फ़ान की जगह इसी तरह का कोई और केमिकल, जो इतना खतरनाक या डेंजरस न हो, होना चाहिए। श्री पी. राजीव जी इसी उद्देश्य से यह इंडोसल्फ़ान वाला बिल लेकर आए हैं और मैं यहां पर इसका समर्थन करने के लिए खड़ा हुआ हूं। एक बात और है कि यदि इस पर पाबंदी लगाई गई और कोई दूसरा केमिकल भी प्रयुक्त नहीं हुआ, तो पूरी फसल खत्म हो जाएगी, इसलिए फसल को बचाने की भी आवश्यकता है। अगर फसल नहीं बचेगी, तो हमें खाने को नहीं मिलेगा, खाने को नहीं मिलेगा, तो हम सभी मर जाएंगे, यदि सभी मर जाएंगे, तो अनुचित होगा। इसलिए मेरा निवेदन है कि आपका जो बिल है, वह बहुत अच्छा बिल है, किन्तु इस बिल को सरकार द्वारा लाने की आवश्यकता है। ...**(व्यवधान)**... हम नहीं मरेंगे। हमारी फसल को भी बचाने और इंडोसल्फ़ान की जगह दूसरा केमिकल ढूंढने की आवश्यकता है। जो कृषि मंत्रालय और कृषि साइंटिस्ट हैं, उन्होंने भी कहा है कि फसल को बचाने के लिए एक अच्छा केमिकल लाने की आवश्यकता है। मैं इस बिल का समर्थन करता हूं, परंतु यह भी कहता हूं कि यहां पर सिर्फ चर्चा होगी और कुछ भी नहीं होगा, इसलिए मंत्री महोदय को सरकार की तरफ से यह बिल लाने पर विचार करने की आवश्यकता है। जय हिंद।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, आपने मुझे श्री पी. राजीव द्वारा “इंडोसल्फ़ान नाशकजीवमार (प्रतिषेध) विधेयक, 2011” पर बोलने का मौका दिया है, मैं इसके लिए आपको धन्यवाद देता हूं। यह इंडोसल्फ़ान एक ऐसी कीटनाशक दवा है, जिसका असर न केवल मनुष्य पर पड़ता है, बल्कि जीव जंतुओं और बागवानी पर भी इसके दूरगामी प्रभाव पड़े हैं। हमारे माननीय सदस्य ने अभी जो सुझाव रखे हैं, वे बहुत अच्छे सुझाव रखे हैं। उन्होंने इस बात पर बल दिया है कि इसको बैन करके, इसके उत्पादन और भंडारण को प्रतिबंधित किया जाए और इसमें सजा का प्रावधान भी रखा जाए। देखने में यह आया कि पहले इस दवा के प्रयोग से पक्षी, चिड़ियां, सब खत्म होती जा रही हैं। हमारे दुर्लभ पक्षी खत्म होते जा रहे हैं। हमारे देश में एक गिद्ध पक्षी था। अगर कहीं कोई पशु खत्म हो जाता था, तो वह कई किलोमीटर दूर से उसे देख लेता था और गन्दगी को खत्म करने का काम करता था। आज हिन्दुस्तान में कहीं गिद्ध नज़र नहीं आ रहा है। इस तरह से ऐसे पक्षियों की प्रजातियां खत्म हो रही हैं, क्योंकि इन कीटनाशक दवाओं के खाने से हमारे वे पक्षी खत्म हो रहे हैं।

देखने में यह आया कि जानवर से दूध निकालने के लिए इंजेक्शन का प्रयोग किया गया। इससे दूध तो तुरंत निकल आता है, लेकिन उसी इंजेक्शन का प्रयोग सब्जियों में होने लगा। शाम को बैंगन में उसे लगा दीजिए, तो बैंगन बड़ा हो जाएगा, छोटी सी लौकी में लगा दीजिए, जो रात भर में वह लौकी बड़ी हो जाएगी। फिर सारा का सारा कीटनाशक मनुष्य के शरीर में आ जाएगा और इससे तरह-तरह की बीमारियां पैदा होंगी। पहले मनुष्य की उम्र 100 साल से ज्यादा हुआ करती थी, लेकिन आज उम्र घट गई है। आदमी 40-50 साल में बूढ़ा हो रहा है। वह तरह-तरह की बीमारियों का शिकार हो रहा है। यह कीटनाशक दवाओं के प्रयोग से हो रहा है। आज इसमें सुधार की आवश्यकता है।

महोदय, मैं बताना चाहता हूँ कि नरेन्द्र मोदी जी की सरकार ने नदियों की सफाई, नदियों के शुद्धिकरण पर चर्चा कर उसके लिए बजट का प्रावधान किया है। नदियों में मछलियाँ विलुप्त होती जा रही हैं। इसका कारण यह है कि पहले नदियों में मछलियाँ रहती थीं, तो वे सारी गन्दगी खा जाती थीं और वाटर को फ्रेस कर देती थीं। मछली मारने में भी इतनी ज्यादा दवाओं का प्रयोग हो रहा है कि पता चला कि दवा का प्रयोग हो गया और तालाब की, झील की पूरी मछलियाँ खत्म हो गईं और सारा का सारा पानी प्रदूषित हो गया। अभी हमारे माननीय सदस्य कह रहे थे कि एक तालाब के पानी में नहाने से पूरे गाँव में खुजली पैदा हो गई। इस तरह से इन तमाम चीजों को देखते हुए इसमें सुधार की आवश्यकता है।

मैं बुंदेलखंड से हूँ। वहाँ बिना खाद, बिना सिंचाई के पानी, प्राकृतिक पानी से, बरसात के पानी से फसलें उगाई जाती हैं। वहाँ मोटे अनाज पैदा होते हैं। आज हम उन मोटे अनाजों की तरफ जा रहे हैं। हमारे डाक्टर्स कह रहे हैं कि मोटे अनाज खाइए, क्योंकि वे हमारी आंतों को चिकनाई से बचाते हैं। ...**(समय की घंटी)**...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): There is one more speaker.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : मान्यवर, यह जो बिल आया है, बहुत अच्छा है। हम लोग प्रकृति के साथ खिलवाड़ कर रहे हैं। जब हम प्रकृति के साथ खिलवाड़ करेंगे और ज्यादा उत्पादन करने के चक्कर में रहेंगे, तो हमें दिक्कत होगी। ...**(समय की घंटी)**... सर, मुझे दो मिनट दे दीजिए।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): No two more minutes. Please conclude. We have one more speaker. I can give three minutes to him. Kindly understand.

श्री विशम्भर प्रसाद निषाद : मान्यवर, पहले नीम का प्रयोग होता था। नीम एंटीबायोटिक दवा का काम करती है। आज नीम का प्रयोग बंद हो रहा है। और दवाओं का प्रयोग हो रहा है।

मान्यवर, आपने मुझे समय दिया, इसके लिए मैं आपको धन्यवाद देता हूँ और इस बिल का समर्थन करता हूँ। बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you. Now, Mr. Ananda Bhaskar Rapolu.

SHRI ANANDA BHASKAR RAPOLU (Telangana): Mr. Vice-Chairman, Sir, the move by our beloved P. Rajeeveji, one of the investigating and innovative Members of the House and the visionary Marxist, is attracting the attention of the nation, if not the attention of the Union Government, through this proposal to ban the hazardous pollutant of the ecology of India.

[Shri Ananda Bhaskar Rapolu]

Sir, the farming community of India has walked fast forward towards nowhere. Those were days of seed sovereignty. Now, we are almost dependent on seeds. Those were days of safe soil. Now, there is no soil preparation; there is not even land preparation for proper farming. The usage of neem or other neem-based pesticides or neem seed utilisation towards rescue operation should be aken up within the farming. We have not only forgotten the usage of neem pesticide in the regular farming practice but also we have moved much forward to endanger the coming generations. This is attracting the attention of various organisations in particular to save the health of the children, women and rural milieu. But it is not yielding proper results.

Across the globe about 70 nations, in particular advanced nations, have absolutely banned the Endosulfan. Seeing the seasons thus...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Mr. Bhaskar, thank you. The discussion on this Bill will continue next.

SHRI ANANDA BHASKAR RAPOLU: I will take half-a-minute to conclude.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): You can resume on the day when the Private Members' Bill is taken up.

SHRI ANANDA BHASKAR RAPOLU: Okay, I will resume my speech on the next slated day. So, kind of you.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): The discussion on this Bill remains inconclusive. The discussion will be resumed on the next available date.

Now we will take up Special Mentions. Mr. Arvind Kumar Singh. Just lay it on the Table.

श्री अरविन्द कुमार सिंह (उत्तर प्रदेश) : सर, पढ़ने दीजिए, आज आखिरी दिन है, इसके बाद चार दिन तक हाउस बन्द रहेगा, उसके बाद तो हम लोग आराम ही करेंगे।

SPECIAL MENTIONS

Demand to give licences to opium poppy farmers of Ghazipur, U.P.

श्री अरविन्द कुमार सिंह (उत्तर प्रदेश) : महोदय, शासकीय अफीम एवं क्षारोद कारखाना, गाजीपुर (उत्तर प्रदेश) को वर्ष 1820 की बनी हुई अंग्रेजी हुकूमत द्वारा विरासत में दिया गया जीविकोपार्जन के लिए अफीम कारखाना है, जिसके उत्पादन से जीवन रक्षक दवाओं का निर्माण